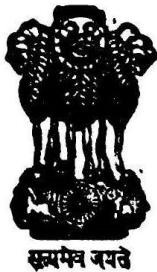


**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)**



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

FIFTY-FOURTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-fourth Report.

2. The Committee met on the 7th April, 1975 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1975 (Amendment of article 284) by Shri Madhu Limaye.
- (2) The Constitution (Amendment) Bill, 1975 (Substitution of article 120) by Shri Era Sezhiyan.

II. Reconsideration of the classification of the Constitution (Amendment) Bill, 1971 (Amendment of article 16) by Shri C. K. Chandrappan.

III. Allocation of time to the Resolutions at item Nos. 3 to 5 set down in the List of Business for Friday, the 11th April, 1975.

Examination of Constitution (Amendment) Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. Shri Madhu Limaye attended.

4. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1975 (Amendment of article 284) by Shri Madhu Limaye.

The Bill seeks to amend article 284 of the Constitution with a view to provide that all moneys received by or deposited with the Prime Minister and the Chief Ministers for the purpose of relief or any other purpose shall be paid into the public account of India or the public account of the State, as the case may be, and that accounts relating to Prime Minister's Relief Fund and Chief Ministers' Relief Funds shall be audited by the Comptroller and Auditor-General of India and his reports relating to the accounts of these funds shall be submitted to the President or the Governor, as the case may be, who shall cause the reports to be laid before Parliament or the Legislature of the State, as the case may be.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1975 (Substitution of article 120) by Shri Era Sezhiyan.

The Bill seeks to amend the Constitution with a view to provide that the business in Parliament shall be transacted in any of the languages specified in the Eighth Schedule to the Constitution or in English.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

[P.T.O.]

Reconsideration of classification of a Bill

5. The Committee considered the request of Shri C. K. Chandrappa to reconsider their earlier recommendation giving category 'B' (vide Sixth Report) to his Bill, namely, the Constitution (Amendment) Bill, 1971 (Amendment of article 16) and place it in category 'A'. The member was invited to attend the sitting. He attended.

The Committee reconsidered all aspects of the matter but did not see any justification in altering the original categorisation of the Bill.

Allotment of time to resolutions

6. The Members who had tabled the Resolutions were invited to attend the sitting. Sarvashri Ramashai Pandey and Achal Singh attended.

7. The Committee recommend the allocation of time as follows:—

(1) Resolution regarding Industrial Labour Truce	2 hours
(2) Resolution regarding overhauling of electoral system	2 hours
(3) Resolution regarding development of agriculture and animal husbandry	2 hours

Recommendations

8. The Committee recommend that—

- (i) Sarvashri Madhu Limaye and Era Sezhiyan be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 7 above, be agreed to by the House.

NEW DELHI;

April 7, 1975.

Chettu 17, 1897 (Saka).

G. G. SWELL,
Chairman,

Committee on Private Members' Bills
and Resolutions.